GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA STARRED QUESTION No. *224 TO BE ANSWERED ON 08.08.2025

DELAY IN CONSTITUTION OF 15th PRESS COUNCIL OF INDIA

*224. SMT. SAGARIKA GHOSE

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that the 14th Press Council of India completed its term in October 2024 but the new Press Council has not been constituted till date;
- (b) whether steps are being taken to complete the constitution of the 15th Press Council, if so, the details thereof and if not, the reasons therefor; and
- (c) whether steps are being taken to resolve the technical issues holding up the constitution of the 15th Press Council, if so, the details thereof and if not, the reasons therefor?

ANSWER MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED OUESTION NO. *224 FOR ANSWER ON 08.08.2025

(a) to (c): Press Council of India is constituted under the provisions of the Press Council Act, 1978. Status of the constitution of 15th Press Council is as follows:

- 1. In terms of sub-section 3(a) of Section 5, thirteen members are to be nominated among the working journalists of whom six shall be editors of newspapers and the remaining seven shall be working journalists other than editors. The process of nomination of these members is sub-judice before the Hon'ble Delhi High Court.
- 2. In terms of sub-section 3(b) of Section 5, six shall be nominated in accordance with such procedure as may be prescribed from among persons who own or carry on the business of management of newspapers. Government has received the nominations from the Press Council.
- 3. In terms of sub-section 3(c) of Section 5, one shall be nominated from among persons who manage news agencies. Nomination from Press Council is awaited.
- 4. In terms of sub-section 3(d) of Section 5, three shall be persons having special knowledge or practical experience in respect of education and science, law, and literature and culture of whom respectively one shall be nominated by the University Grants Commission, one by the Bar Council of India and one by the Sahitya Academy. Notification in respect of these members has been issued.
- 5. In terms of sub-section 3(e) of Section 5, five shall be members of Parliament of whom three shall be nominated by the Speaker from among the members of the House of the People (Lok Sabha) and two shall be nominated by the Chairman of the Council of States (Rajya Sabha) from among its members. Nomination from the Speaker of the House of the People has been received. Notification in respect of nominations made by the Chairman of the Council of States has been issued.
